

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 04th day of September, 2018

Present:

Hon'ble Mr.Justice Bharat Bhushan, Member-J
Hon'ble Mr. Mohd. Jamshed, Member-A

**CIVIL MISC. CONTEMPT PETITION No.330/00044 OF 2017
IN
Original Application No.1627 OF 2010
(U/S 19, Administrative Tribunal Act, 1985)**

1. Ram Vilash, Son of Sri Sita Ram, Resident of village & Post Jagat Bala, Gorakhpur.
2. Ram Balak, Son of Sri Shiv Pujan, Resident of village Dhahdeen, P.O. Peepiganj, Gorakhpur.
3. Ram Karan, Son of Sri Dadhibal, Resident of Majhgawan, P.O. Jagatbala, District Gorakhpur.
4. Raj Narayan Singh Yadav Son of Sri Harihar Prasad Yadav, Resident of Village Kabirpur, P.O. Mardah, District Ghazipur.

.....Applicants

V E R S U S

1. Mr. Satish Kumar Kashyap, Divisional Railway Manager, North Eastern Railway, Varanasi Division, Varanasi.
2. Mr. Manoj Pandey, Senior Divisional Personnel Officer, North Eastern Railway, Varanasi Division Varanasi.

.....Respondents

Advocate for the Applicant:- Shri A.K. Srivastava.

Advocate for the Respondents:- Shri L.M. Singh.

O R D E R

By Hon'ble Mr. Justice Bharat Bhushan, J.M. :

Shri A.K. Srivastava, counsel for the petitioner and Shri L.M. Singh, counsel for the respondents are present.

2. Counsel for the respondents has filed compliance affidavit and submitted that the order passed by this Tribunal has been complied with.

3. Counsel for the applicant has conceded this point. As the respondents have already substantially complied with the order passed by this Tribunal and there is no willful disobedience, we feel that no useful purpose will be served in keeping this contempt petition pending.

4. Hence, the contempt petition is dismissed and the notices issued to the respondents stand discharged.

(Mohd. Jamshed)
Member (A)

(Justice Bharat Bhushan)
Member (J)

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